

components for fishing trawlers from 20% to 30% of trawlers.

(12) G.S.R. No. 800(E) dated the 1st September, 1989 amending notification No. 64/89-Customs dated the 6th March, 1979 which seeks to delete Dicyanamide and Guanidine Nitrate from the list of goods eligible for concessional rate of basic customs duty.

(13) G.S.R. No. 802(2) dated the 1st September, 1989, which seeks to amend notification No. 47/89-Customs dated the 1st March, 1989 so as to increase the basic customs duty on low density polyethylene based sheathing compound or insulation compound from Rs. 2000 per tonne to 50 per cent *ad valorem*.

(14) G.S.R. No. 803(E) dated the 1st September, 1989 which seeks to exempt newsprint for printing of newspapers, books and periodicals from the whole of the additional duty of customs (CVD) when imported into India.

(15) G.S.R. No. 840(E) dated the 18th September, 1989 amending notification No. 47, 47/89-Customs, dated the 1st March, 1989 so as to change the description of "polystyrene and copolymers of styrene".

(16) G.S.R. No. 841(E) dated the 18th September, 1989 which seeks to exempt concentrated dispersions of colouring matters in polypropylene, (Polypropylene Master Batch), from basic customs duty in excess of 70 per cent *ad valorem* subject to certain conditions.

[Placed in Library. See No. LT-10/89 for (1) to (16)].

I. Report and Accounts (1988-89) of the Bureau of Indian Standards, New Delhi and related papers.

II. Notifications of the Ministry of Food and Civil Supplies.

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU

RAM MIRDHA): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under section 23 of the Bureau of Indian Standards Act, 1986:—

(i) Annual Report and Accounts of the Bureau of Indian Standards, New Delhi, for the year 1988-89, together with the Audit Report on the Accounts.

(ii) Review by Government on the working of the Bureau.

[Placed in Library. See No. LT-55/89 for (i) and (iii)]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) S.O. No. 634(E), dated the 11th August, 1989, publishing the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1989.

(ii) G.S.R. No. 767(E), dated the 18th August, 1989, publishing the Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1989.

(iii) G.S.R. No. 900(E), dated the 17th October, 1989, publishing the Sugar (Price Determination for 1989-90 Production) Order, 1989.

(iv) G.S.R. No. 813, dated the 4th November, 1989, publishing the Sugar (Price Determination for 1989-90 production) Amendment Order, 1989.

[Placed in Library. See No. LT-16/89 for (i) to (iv)].

III. A copy (in English and Hindi) of the Ministry of Food and Civil Supplies (Department of

Food) Notification No. 4(4)/89-BC, dated the 6th October, 1989, publishing the Food Corporations (Amendment) Regulations, 1989, under sub-section (5) of section 45 of the Food Corporation Act, 1964.

[Placed in Library. See No. LT-17/89]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies (Department of Civil Supplies), under section 38 of the Bureau of Indian Standards Act, 1986:—

(i) G.S.R. No. 1015(E), dated the 17th November, 1989 publishing the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 1989.

(ii) G.S.R. No. 1016(E), dated the 17th November, 1989, publishing the Bureau of Indian Standards (Advisory Committees) Amendment Regulations, 1989

[Placed in Library. See No. LT-82/89 for (i) and (iii)]

Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M. G. K. MENON): Madam, I lay on the Table:—

1. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, Notification G.S.R. No. 704, dated the 23rd September, 1989, publishing the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1989, under clause (5) of article 320 of the Constitution [Placed in Library. See No. LT 63/89.]

II. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, Notification G.S.R. No. 967(E) dated the 7th November, 1989, publishing the Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1989, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library: See No. LT-63/89]

THE DEPUTY CHAIRMAN: Shri Murlidhar Chandrakant Bhandare. (Interruptions).

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) :
उपसभापति जी, मैं एक बहुत ही महत्वपूर्ण प्रश्न की ओर इस सदन का ध्यान आकषित करना चाहता हूँ। आज के वीर अर्जुन में छपा है कि... (व्यवधान) ...

THE DEPUTY CHAIRMAN: Mr. Pandey, I have not permitted you. (Interruption). Mr. Pandey, I am not permitting you (Interruptions). Mr. Pandey, I have not permitted you. I am not allowing you. (Interruptions)

डा० रत्नाकर पाण्डेय: हर्षमन भारत आ चका है। 1986 में ... (व्यवधान)

उपसभापति: आपको मैंने अनुमति नहीं दी है। It will not go on record.

डा० रत्नाकर पाण्डेय : *

THE DEPUTY CHAIRMAN: I have called the Calling Attention matter.

DR. RATNAKAR PANDEY: *

उपसभापति : मैंने आपको कहा कि आप बैठ जाइए.... (व्यवधान)

यह जो डिस्कशन हो रहा है हाउस में कालिंग अटेंशन का इसका उसका कोई संबंध नहीं है। इसलिए आप अपने स्थान पर बैठ जाइए....

It is not going on record.

*Not recorded.